

ITEM NO.302
PH

COURT NO.13

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1468/2004

M/S. JAYASWAL NECO LTD.

Appellant(s)

VERSUS

COMMNR. OF CENTRAL EXCISE, RAIPUR

Respondent(s)

(with appln. (s) for permission to submit additional document(s))
WITH

C.A. No. 7386/2005

(With appln. For stay and Office Report)

Date : 27/07/2015 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V.RAMANA

For Appellant(s) Mr. V.Lakshmikumaran,Adv.
Mr. M.P.Devanath,Adv.
Mr. Vivek Sharma,Adv.
Mr. Aditya Bhattacharya,Adv.
Mr. Hemant Bajaj,Adv.
Mr. Ambarish Pandey,Adv.
Mr. Anandh K.,Adv.

For Respondent(s) Mr. A.K.Panda,sr.Adv.
Ms. Rashmi Malhotra,Adv.
Mr. Arijit Prasad,Adv.
Mr. B. Krishna Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

After hearing the parties for some time the Court
reserved its orders in these matters.

(SUMAN WADHWA)
AR-cum-PS

(SUMAN JAIN)
COURT MASTER